

**ORAL**

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD**

(This the **24<sup>th</sup>** Day of **May**, 2018)

**Hon'ble Mr. Sanjeev Kaushik, Member (Judicial)**

**Original Application No.330/537/2018**

Govind Prakash Saini Son of Dayaram Saini, Resident of 922, Sipari Bazar Jhansi, District Jhansi.

..... **Applicant**

**By Advocate: Shri R.K. Shukla**

**Versus**

1. Union of India through its General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager Jhansi, Division Jhansi.
3. Station Superintendent, Jhansi Railway Station, North Central Railway, Jhansi.

..... **Respondents**

**By Advocate: Shri S.M. Mishra**

**O R D E R**

Advocates have abstained from judicial work today.

2. Present Original Application has been filed by the applicant seeking for the following relief(s):-

*"i. Issue an order or direction directing the respondents to sanction pension and other retiral benefit to the applicant and pay the arrears also to him within stipulated time.*

*ii. Issue any other suitable order or direction as this Hon'ble Tribunal may deem fit and proper under the facts and circumstances' of the case.*

*iii. Award the costs of the application to the applicant."*

3. I have gone through the pleadings which make it clear that before approaching this Court, the applicant has submitted

a representation on 5.5.2017 copy of which has been annexed as Annexure A-11 with the O.A. to the competent authority, which has not been answered by the respondents. Therefore, I deem it appropriate to dispose of the present O.A. at this stage with the direction to the Competent Authority among the respondents to decide the aforesaid representation of the applicant by passing a reasoned and speaking order and if the applicant is entitled for grant of the benefit same may be released in his favour otherwise a reasoned and speaking order be communicated to the applicant. Let the above exercise be carried out within a period of one month, from the date of receipt of a certified copy of the order. Order so passed be duly communicated to the applicant.

5. The disposal of the OA may not be construed as an expression on the merit of this case.

**(Sanjeev Kaushik)**  
Member (J)

Sushil